

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 18
(IB)-257(PB)/2024

IN THE MATTER OF:

Indian Bank

.... Petitioner

Vs

Raj Singh Gehlot

.... Respondent

Order under Section 95 (1) of (IBC)

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the RP : Adv. Gaurav Singh along with Mr. Navneet Kumar
Gupta RP

For the Respondent :

ORDER

IA-3327/2024

At request and by consent of both the parties, list the matter on **30.07.2024** **alongwith the connected matter (IB)-220(PB)/2024 under Section 7** **“Indian Bank Vs. Aman Hospitality Private Limited”.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

09.07.2024
Lalit